


F.No.01/05/Circular/CESTAT/2015
Customs Excise & Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi - 66

CIRCULAR

Dated : 11.07.2017

Hon'ble High Court of Delhi on 23.5.2017 has passed an interim order in W.P. No. 4551/2017 and accordingly, the demand of 10% additional mandatory deposit over and above the amount deposited before Commissioner (Appeals) is stayed till further orders. The circular dated 27.4.2017 issued by this office is also kept in abeyance.

It is desirable that the demand of 10% additional mandatory deposit on the fresh appeal be kept in abeyance till further orders.


(A.Mohan Kumar)
Registrar

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